

3/5/6

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

\* \* \*

Date of Decision: 15.5.96.

OA 170/96

Mukesh Sharma

... Applicant

Versus

Union of India and another

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, MEMBER (A)

For the Applicant  
For the Respondents

... Mr. G.K. Vyas

... —

O R D E R

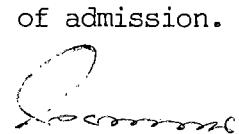
PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Mukesh Sharma, in this application under Section 19 of the Administrative Tribunals Act, 1985, has challenged the order, at Ann.A-1, dated 2.5.96, by which he was transferred as Announcer Grade-IV from the All India Radio Bikaner to All India Radio Churu.

2. We have heard the learned counsel for the applicant and have gone through the records of the case carefully.

3. The applicant has challenged the impugned order mainly on the ground that the same was made only with a view to accommodating one Shri Mukul Pandey at Bikaner. It is also contended that he was transferred to Bikaner at the request of his mother and he should not have been transferred to Churu from Bikaner after a short time. There is nothing on the record to show that the order impugned by the applicant is illegal or it is characterised by mala fides. This application is, therefore, devoid of any merit. It is, however, made clear that the applicant will be free to make a representation to the concerned authority about his personal hardship, if any, in view of the impugned order. It is reasonably expected that if such a representation is made, the same should be considered by the concerned authority as expeditiously as practicable.

4. With these observations, this application is dismissed at the stage of admission.

  
(S.P. BISWAS).

MEMBER (A)

  
(GOPAL KRISHNA)  
VICE CHAIRMAN